

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 3332  
TO BE ANSWERED ON 01.01.2019**

**RESERVATION TO CASTES**

**3332. SHRIMATI BUTTA RENUKA:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to bring any additional castes under reservation in the country;
- (b) if so, the details thereof;
- (c) whether any caste is under such consideration in the State of Andhra Pradesh; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a) & (b): Government has laid down modalities, for inclusion in, exclusion from and other modifications in the lists of Scheduled Castes and Scheduled Tribes. As per extant modalities, only such proposals of the State Governments/ Union Territory Administrations, which have been agreed to both by the Registrar General of India and the National Commission for Scheduled Castes are processed further and introduced as a Bill for consideration and passing by the Parliament. In terms of modalities, presently, there is no proposal to include any additional castes in the list of Scheduled Castes. In so far as, Central Lists of Other Backward Classes is concerned, the information may be treated as nil.

(c): No, Sir.

(d): Does not arise.

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